Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
Udyog Bhawan, New Delhi

Notification No. 11/2015-2020
Dated: 12th June, 2020

Subject: Amendment in Export Policy of Human Embryos.
S.O. (E). In exercise of powers conferred by Section 3 of the Foreign Trade (Development &
Regulation) Act, 1992 (No. 22 of 1992), as amended, read with Para 1.02 & 2.01 of the
Foreign Trade Policy, 2015-2020, the Central Government hereby, amends the export policy
of Human Embryos under Chapter 5 of ITC (HS), 2018, Schedule -2 (Export Policy)

4. New entry at Serial No. 49A is inserted in Chapter 5 of Schedule 2 of ITC (HS)
Classification of Export and Import Items, as under:

<table>
<thead>
<tr>
<th>S.No</th>
<th>Tariff Item HS Code</th>
<th>Item Description</th>
<th>Export Policy</th>
<th>Policy Conditions</th>
</tr>
</thead>
<tbody>
<tr>
<td>49A</td>
<td>0511 99 99</td>
<td>Human Embryos/ Gametes/ Gonad tissues</td>
<td>Free</td>
<td>Subject to 'No Objection Certificate' from Indian Council of Medical Research (ICMR)</td>
</tr>
</tbody>
</table>

5. Effect of this Notification:
Human Embryos / Gametes/ Gonad tissues are "Free" for export subject to ‘No Objection Certificate’ from Indian Council of Medical Research (ICMR).

(Amit Yadav)
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